

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
MIST AVENUE PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	MIST AVENUE PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	12.10.2012
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies- Delhi & Haryana (RoC-Delhi)
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70200DL2012PTC243560
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: 28, Raja Garden, West Delhi, New Delhi-110015
6. Insolvency commencement date in respect of Corporate Debtor	22.07.2024 (Date of receipt of copy of admission order pronounced on 19.07.2024)
7. Estimated date of closure of insolvency resolution process	18-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Narender Kumar Sharma Reg. No.: IBBI/IPA-002/IP-N00125/2017-18/10294 AFA Valid Upto : 31.12.2025
9. Address & email of the interim resolution professional, as registered with the board	Add.: Plot No.- D-1/2, Welcom Group CGHS, Plot No. 6, Sector-3, Dwarka, New Delhi-110078 Email : nksharma.fcs@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 Email : cirp.festivalcity@gmail.com
11. Last date for submission of claims	05.08.2024 (14 days from CIRP Commencement)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Allottees
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Rahul Maheshwari Regn. No.: IBBI/IPA-002/IP-N01046/2021-2022/13625 2. Deepak Joshi Regn. No.: IBBI/IPA-001/IP-P-02691/2022-2023/14199 3. Binod Kumar Singh Regn. No.: IBBI/IPA-001/IP-P-02688/2022-2023/14108
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web links: festivalcitycirp.com https://www.ibbi.gov.in/home/downloads (b) Physical Add.: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Mist Avenue Private Limited** on **19.07.2024** (copy of the order received by the IRP on 22.07.2024).

The creditors of **Mist Avenue Private Limited** are hereby called upon to submit their claims with proof on or before **05.08.2024** to the interim resolution professional at the address mentioned against entry No. 10 above. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 above, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 above to act as authorised representative of the Financial Creditors in Class (Real Estate Allottees) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties as per Law.

Sd/-

Narender Kumar Sharma

Date : 25.07.2024
Place: Gurugram, Haryana

Interim Resolution Professional for Mist Avenue Private Limited
Regn. No.: IBBI/IPA-002/IP-N00125/2017-18/10294

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

**मिस्ट एवेन्यू प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ
संबंधित विवरण**

1. कार्पोरेट देनदार का नाम	मिस्ट एवेन्यू प्राइवेट लिमिटेड
2. कार्पोरेट देनदार के निगमन की तिथि	12 अक्टूबर, 2012
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज-दिल्ली एण्ड हरियाणा (आरओसी-दिल्ली)
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U70200DL2012PTC243560
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: 28, राजा गार्डन, पश्चिमी दिल्ली, नई दिल्ली-110015
6. कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	22 जुलाई 2024 (प्रवेश आदेश की प्रति प्राप्त होने की तिथि 19.07.2024)
7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	18 जनवरी, 2025
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	नरेन्द्र कुमार शर्मा पंजी. सं.: IBBI/IPA-002/IP-N00125/2017-18/10294 एएफए : 31 दिसंबर, 2025 तक वैध
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है	पता: प्लॉट नं.- डी-1/2, वेलकम ग्रुप सीजीएचएस, प्लॉट नंबर 6, सेक्टर-3, द्वारका, नई दिल्ली-110078 ईमेल : nksharma.fcs@gmail.com
10. अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	पता: प्लॉट नंबर- 112ए, फेज-V, उद्योग विहार, गुरुग्राम, हरियाणा-122016 ईमेल : cirp.festivalcity@gmail.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	05 अगस्त 2024 (सीआईआरपी प्रारंभ से 14 दिन)
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियाँ, यदि कोई	रियल एस्टेट आवंटि
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. राहुल माहेश्वरी पंजी. सं.: IBBI/IPA-002/IP-N01046/2021-2022/13625 2. दीपक जोशी पंजी. सं.: IBBI/IPA-001/IP-P-02691/2022-2023/14199 3. बिनोद कुमार सिंह पंजी. सं.: IBBI/IPA-001/IP-P-02688/2022-2023/14108
14. (क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहाँ उपलब्ध है:	(क) वेबलिंग: festivalcitycirp.com https://www.ibbi.gov.in/home/downloads (ख) भौतिक पता: प्लॉट नंबर- 112ए, फेज-V, उद्योग विहार, गुरुग्राम, हरियाणा-122016

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण ने दिनांक **19 जुलाई, 2024** (आईआरपी द्वारा 22.07.2024 को प्राप्त आदेश की प्रति) को **मिस्ट एवेन्यू प्राइवेट लिमिटेड** के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।

मिस्ट एवेन्यू प्राइवेट लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण **05 अगस्त 2024** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के सम्बन्धित पते पर प्रस्तुत करने की मांग की जाती है। वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

उपरोक्त प्रविष्टि संख्या 12 में सूचीबद्ध किसी वर्ग से संबंधित वित्तीय ऋणदाता को फॉर्म सीए में वर्ग (रियल एस्टेट आवंटियों) में वित्तीय ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए उपरोक्त प्रविष्टि संख्या 13 में सूचीबद्ध तीन दिवालायापन पेशेवरों में से अपने अधिकृत प्रतिनिधि की पसंद का संकेत देना होगा।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

दिनांक: 25.07.2024

स्थान: गुरुग्राम, हरियाणा

अंतरिम समाधान प्रोफेशनल, मिस्ट एवेन्यू प्राइवेट लिमिटेड
पंजीकरण सं.: IBBI/IPA-002/IP-N00125/2017-18/10294

हस्ता/-

नरेन्द्र कुमार शर्मा

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF MIST AVENUE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	MIST AVENUE PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	12.10.2012
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi & Haryana (RoC-Delhi)
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70200DL2012PTC243560
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: 28, Raja Garden, West Delhi, New Delhi-110015
6. Insolvency commencement date in respect of Corporate Debtor	22.07.2024 (Date of receipt of copy of admission order pronounced on 19.07.2024)
7. Estimated date of closure of insolvency resolution process	18-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Narender Kumar Sharma Regn. No.: IBB/PA-002/IP-N00125/2017-18/10294 AFA Valid Upto : 31.12.2025
9. Address & email of the interim resolution professional, as registered with the board	Add.: Plot No.- D-1/2, Welcom Group CGHS, Plot No. 6, Sector-3, Dwarka, New Delhi-110078 Email: nksharma.fcs@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 Email: cirp.festivalcity@gmail.com
11. Last date for submission of claims	05.08.2024 (14 days from CIRP Commencement)
12. Classes of creditors, if any, under clause (b) of sub-section (A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Allottees
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Rahul Maheshwari Regn. No.: IBB/PA-002/IP-N01046/2021-2022/13625 2. Deepak Joshi Regn. No.: IBB/PA-001/IP-P-02691/2022-2023/14199 3. Binod Kumar Singh Regn. No.: IBB/PA-001/IP-P-02688/2022-2023/14108
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web links: festivalcitycirp.com https://www.ibbi.gov.in/home/downloads (b) Physical Add.: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Mist Avenue Private Limited** on **19.07.2024** (copy of the order received by the IRP on 22.07.2024).

The creditors of **Mist Avenue Private Limited** are hereby called upon to submit their claims with proof on or before **05.08.2024** to the interim resolution professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 above, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 above to act as authorised representative of the Financial Creditors in Class (Real Estate Allottees) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties as per Law. Sd/-
Narender Kumar Sharma
Date : 25.07.2024
Interim Resolution Professional for Mist Avenue Private Limited
Place: Gurugram, Haryana Regn. No.: IBB/PA-002/IP-N00125/2017-18/10294

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF MIST DIRECT SALES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	MIST DIRECT SALES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	04.06.2013
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi & Haryana (RoC-Delhi)
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70100DL2013PTC253541
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: 1A, Kanchanjunga Building, 1B, Barakhamba Road, Central Delhi, New Delhi-110001
6. Insolvency commencement date in respect of Corporate Debtor	22.07.2024 (Date of receipt of copy of admission order pronounced on 19.07.2024)
7. Estimated date of closure of insolvency resolution process	18-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Narender Kumar Sharma Reg. No.: IBB/PA-002/IP-N00125/2017-18/10294 AFA Valid Upto : 31.12.2025
9. Address & email of the interim resolution professional, as registered with the board	Add.: Plot No.- D-1/2, Welcom Group CGHS, Plot No. 6, Sector-3, Dwarka, New Delhi-110078 Email: nksharma.fcs@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 Email: cirp.festivalcity@gmail.com
11. Last date for submission of claims	05.08.2024 (14 days from CIRP Commencement)
12. Classes of creditors, if any, under clause (b) of sub-section (A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Allottees
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Rahul Maheshwari Regn. No.: IBB/PA-002/IP-N01046/2021-2022/13625 2. Deepak Joshi Regn. No.: IBB/PA-001/IP-P-02691/2022-2023/14199 3. Binod Kumar Singh Regn. No.: IBB/PA-001/IP-P-02688/2022-2023/14108
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web links: festivalcitycirp.com https://www.ibbi.gov.in/home/downloads (b) Physical Add.: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Mist Direct Sales Private Limited** on **19.07.2024** (copy of the order received by the IRP on 22.07.2024).

The creditors of **Mist Direct Sales Private Limited** are hereby called upon to submit their claims with proof on or before **05.08.2024** to the interim resolution professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 above, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 above to act as authorised representative of the Financial Creditors in Class (Real Estate Allottees) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties as per Law. Sd/-
Narender Kumar Sharma
Date : 25.07.2024
Interim Resolution Professional for Mist Direct Sales Private Limited
Place: Gurugram, Haryana Regn. No.: IBB/PA-002/IP-N00125/2017-18/10294

SHRIRAM PISTONS & RINGS LTD.
Regd. Office : 3rd Floor, Himalaya House, 23, Kasturba Gandhi Marg, New Delhi - 110 001
Tel. : +91 11 2331 5941 Fax : +91 11 2331 1203, Website : www.shrirampistons.com
E-mail : compliance.officer@shrirampistons.com, CIN : L29112DL1963PLC004084
Extract of Unaudited Financial Results for the Quarter ended June 30, 2024

(Amount in lakhs Rs. except per share details)

Particulars	Consolidated			
	3 Months Ended June 30, 2024	3 Months Ended March 31, 2024	3 Months Ended June 30, 2023	Year Ended March 31, 2024
	Unaudited	Unaudited	Unaudited	Audited
1. Total Income from operations	86,338	87,949	73,549	3,17,460
2. Net Profit/(loss) for the period (before tax and exceptional items)	15,360	15,791	13,636	58,913
3. Net Profit/(loss) for the period before tax (after exceptional items)	15,360	15,791	13,636	58,913
4. Net Profit/(loss) for the period after tax (after exceptional items)	11,716	11,646	10,145	43,866
5. Total comprehensive Income for the period (Comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax))	11,683	12,004	10,228	44,517
6. Paid up equity share capital	4,405	4,405	2,202	4,405
7. Other equity (excluding revaluation reserves)	-	-	-	1,87,190
8. Earnings per equity share (of Rs. 10/- each) for continuing and discontinued operations				
(i) Basic	26.21	27.15	23.14	100.47
(ii) Diluted	26.21	27.15	23.14	100.47

The information on standalone financial results is given below :

(Amount in lakhs Rs. except per share details)

Particulars	Standalone			
	3 Months Ended June 30, 2024	3 Months Ended March 31, 2024	3 Months Ended June 30, 2023	Year Ended March 31, 2024
	Unaudited	Unaudited	Unaudited	Audited
1. Total Income from operations	78,552	80,293	73,222	3,03,506
2. Net Profit/(loss) for the period (before tax and exceptional items)	15,345	16,170	13,867	59,887
3. Net Profit/(loss) for the period before tax (after exceptional items)	15,345	16,170	13,867	59,887
4. Net Profit/(loss) for the period after tax (after exceptional items)	11,433	12,055	10,342	44,678
5. Total comprehensive Income for the period (Comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax))	11,401	12,413	10,426	45,335
6. Paid up equity share capital	4,405	4,405	2,202	4,405
7. Other equity (excluding revaluation reserves)	-	-	-	1,89,608
8. Earnings per equity share (of Rs. 10/- each) for continuing and discontinued operations				
(i) Basic	25.95	27.37	23.48	101.42
(ii) Diluted	25.95	27.37	23.48	101.42

Notes :-
1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the websites of the stock exchange (www.nseindia.com) and company's website (www.shrirampistons.com).
2. The Statutory Auditors have carried out a Limited Review of the aforesaid financial results.

For and on behalf of the Board
Sd/-
(PREM PRAKASH RATH) CHIEF FINANCIAL OFFICER
Sd/-
(KRISHNAKUMAR SRINIVASAN) MANAGING DIRECTOR & CEO

Place : New Delhi
Date : July 24, 2024

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, E-mail : auction@hindujahousingfinance.com
Branch Office: Office No. 311 & 312, 3rd Floor, IITL Northex Towers-A9, Netaji Subhash Place, Pitampura, Delhi-110034

CLM - MR. KASHISH BHATIA AND MR. SUNNY MALIK

APPENDIX- IV-A [Refer proviso to rule 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai - 600015 and one of its Branch Offices at Office No-311 & 312, 3rd Floor, IITL Northex Towers-A9, Netaji Subhash Place, Pitampura, Delhi-110034, will be sold on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: auction@hindujahousingfinance.com and https://www.bankeauctions.com/.

DATE / TIME OF E- AUCTION : 28/08/2024 FROM 11:00 HRS - 13:00 HRS.
EMD DEPOSITION LAST DATE : 27/08/2024 TILL 1700 HRS.
DATE OF INSPECTION OF PROPERTY : 24-08-2024 BETWEEN 11:00 AM TO 05:00 PM

Sr. No.	Loan Account Number and Name of Borrower(s)/ Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date and Amount	Description of the Immovable Property/ Secured Asset	Date and Type of Possession	Reserve Price (RP) Earnest Money Deposit (EMD) (10% of RP) Bid Increase Amount
1	Loan Account No. UP/NCU/GHAU/A000000120 1. MR. CHAIN SINGH RAJPUT (Borrower) 2. MRS. POOJA RAJPUT (Co-Borrower)	01.09.2020 and Rs. 21,63,220/- as on 30.08.2020 Total Outstanding as On Date 19/07/2024 Rs. 29,37,069/-	All that piece and parcel of the Residential Freehold Flat No. UGF 01, Upper Ground Floor, (without roof rights), Multistorey building, Area measuring 55 sq. yds. i.e. 46.00 sq. mtrs. Comprising of Khasra no. 1173, situated at maa Bhagwati Homes-3 (Rajput Colony), Village - Baraula, G.B. nagar, U.P.-201301, Bounded by: North: House of Amar Singh, South: House of Braj Kishore, East: House of Shri Ram, West: Road 14 ft. wide	06/04/2024 Physical Possession	₹ 13,60,969/- ₹ 1,36,097/- ₹ 5,000/-
Mode of Payment - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Delhi or through NEFT/RTGS/IMPS to HDFC Bank A/c No. HHFLTDUPNCUGHAU120 with IFSC Code HDFC0004989.					
2	Loan Account No. HR/NCU/GURH/A000000313 1. Ms. Sundari Sundari (Borrower) 2. Mr. Bharat Lal (Co-Borrower)	11.09.2020 And Rs. 49,17,701/- as on 31.08.2020 Total Outstanding as On Date 19/07/2024 Rs. 68,29,565/-	All that piece and parcel of the Portion Bearing House no. 570/38, Plot of land measuring 7 marla i.e 200 sq. Yards, carved out of khasra no. 6/21/14, Situated at Rajiv Colony, village Naharpur, Gurgaon, Haryana - 122001	01/07/2024 Physical Possession	₹ 80,82,000/- ₹ 8,08,200/- ₹ 5,000/-
Mode of Payment - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Delhi or through NEFT/RTGS/IMPS to HDFC Bank A/c No. HHFLTDHRNCHGURHA313 with IFSC Code HDFC0004989.					

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-

- The Property is being sold on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND WITHOUT RECOURSE" BASIS. As such sale is without any kind of warranties & indemnities.
- Particulars of the property/assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of the information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extent & dimensions may differ.
- E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the title deeds with the Secured Creditor and to conduct own independent enquiries/due diligence about the title & present condition of the property/assets and claims/dues affecting the property before submission of bids.
- Auction/bidding shall only be through "online electronic mode" through the website auction@hindujahousingfinance.com and https://www.bankeauctions.com/ Or Auction provided by the service provider C1 India PVT LTD, who shall arrange & coordinate the entire process of auction through the e-auction platform.
- The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor/service provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc.
- For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider C1 INDIA PVT.LTD. 605A, Add: C1 INDIA PVT.LTD. 3rd Floor, Plot No.68 sector-44, Gurgaon, Haryana-122003, (Contact Person: Mithalesh, Phone No. 7080804466, Email: delhi@c1india.com , Support Mobile Number- 7291981124/1125/1126). For participating in the e-auction sale the intending bidders should register their name at auction@hindujahousingfinance.com and https://www.bankeauctions.com/ well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.
- For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of "Hinduja Housing Finance Limited"
- The intending bidders should submit the duly filled in Bid Form (format available on auction@hindujahousingfinance.com and https://www.bankeauctions.com/) along with the demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer at Hinduja Housing Finance Limited, at Office No. 311 & 312, 3rd Floor, IITL Northex Towers-A9, Netaji Subhash Place, Pitampura, Delhi-110034. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale - in the Loan Account Number (as mentioned above) for the property (as mentioned above).
- After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider C1 INDIA PVT. LTD. to enable them to allow only those bidders to participate in the online inter-se bidding/auction proceedings at the date and time mentioned in E-Auction Sale Notice.
- Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.
- Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
- Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him by E-Mail both to the Authorized Officer on their mail id kashish.bhatia@hindujahousingfinance.com and sunnymalik@hindujahousingfinance.com and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
- The successful bidder shall immediately i.e. on the same day or not later than next working day, as the case may be, pay a deposit of twenty five per cent, of the amount of the sale price, which is inclusive of earnest money deposited, if any, to the Authorized Officer conducting the sale. The balance amount of purchase price payable shall be on or before fifteenth day of confirmation of sale of the immovable property.
- In case of default in payment of above stipulated amounts by the successful bidder/auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
- At the request of the successful bidder, the Authorized Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
- The Successful Bidder shall pay applicable TDS (out of Sale proceeds) and submit TDS certificate to the Authorized officer.
- Municipal/Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
- Sale Certificate will be issued by the Authorized Officer in favour of the successful bidder only upon deposit of entire purchase price/bid amount and furnishing the necessary proof in respect of payment of all taxes/charges.
- Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
- The Authorized officer may postpone/cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 15 days from the scheduled date of sale, it will be displayed on the website of the service provider.
- The decision of the Authorized Officer is final, binding and unquestionable.
- All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.
- For further details and queries, please contact Authorized Officers, Mr. Kashish Bhatia and Mr. Sunny Malik, Mobile No. 9999371936 & 9654130749 respectively at branch office Hinduja Housing Finance Limited, at Office No-311 & 312, 3rd Floor, IITL Northex Towers-A9, Netaji Subhash Place, Pitampura, Delhi-110034
- This is also 30 (Thirty) days' notice to the Borrower/Mortgagor/Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date/place.

Place: Delhi
Date: 24-07-2024
Authorized Officer,
HINDUJA HOUSING FINANCE LIMITED

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, E-mail : auction@hindujahousingfinance.com
Branch Office: Office No. 311 & 312, 3rd Floor, IITL Northex Towers-A9, Netaji Subhash Place, Pitampura, Delhi-110034

CLM - MR. KASHISH BHATIA AND MR. SUNNY MALIK

APPENDIX- IV-A [Refer proviso to rule 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai - 600015 and one of its Branch Offices at Office No-311 & 312, 3rd Floor, IITL Northex Towers-A9, Netaji Subhash Place, Pitampura, Delhi-110034, will be sold on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: auction@hindujahousingfinance.com and https://www.bankeauctions.com/.

DATE / TIME OF E- AUCTION : 14/08/2024 FROM 11:00 HRS - 13:00 HRS.
EMD DEPOSITION LAST DATE : 13/08/2024 TILL 1700 HRS.
DATE OF INSPECTION OF PROPERTY : 10-08-2024 BETWEEN 11:00 AM TO 05:00 PM

Sr. No.	Loan Account Number and Name of Borrower(s)/ Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date and Amount	Description of the Immovable Property/ Secured Asset	Date and Type of Possession	Reserve Price (RP) Earnest Money Deposit (EMD) (10% of RP) Bid Increase Amount
1	Loan Account No. UP/NCU/GHAU/A000000109 1. MR. SANJAY KUMAR (Borrower) 2. Ms. DEEPA CHAUHAN (Co-Borrower)	09.08.2021 And Rs. 8,41,504/- as on 30.07.2021 Total Outstanding as On Date 19/07/2024 Rs. 11,45,471/-	All that piece and parcel of the Portion Bearing Flat No. A 105, Upper Ground Floor, Built upon Plot, Out of Khasra No. 1173, Super Area Measuring 48 Sq. Yards, Situated at Om Shanti Apartment, In the Revenue Estate of Village - Baraula Pargana & Tehsil Dadrai, Distt. Gautam Budh Nagar, Uttar Pradesh, Bounded by: East: Rasta 14 Feet Wide, West: House Avtar Singh, North: Flat No 104, South: House Renu	02/11/2023 Physical Possession	₹ 8,88,030/- ₹ 88,803/- ₹ 5,000/-
Mode of Payment - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Delhi or through NEFT/RTGS/IMPS to HDFC Bank A/c No. HHFLTDUPNCUGHAU109 with IFSC Code HDFC0004989.					

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-

- The Property is being sold on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND WITHOUT RECOURSE" BASIS. As such sale is without any kind of warranties & indemnities.
- Particulars of the property/assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of the information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extent & dimensions may differ.
- E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the title deeds with the Secured Creditor and to conduct own independent enquiries/due diligence about the title & present condition of the property/assets and claims/dues affecting the property before submission of bids.
- Auction/bidding shall only be through "online electronic mode" through the website auction@hindujahousingfinance.com and https://www.bankeauctions.com/ Or Auction provided by the service provider C1 India PVT LTD, who shall arrange & coordinate the entire process of auction through the e-auction platform.
- The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor/service provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc.
- For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider C1 INDIA PVT.LTD. 605A, Add: C1 INDIA PVT.LTD. 3rd Floor, Plot No.68 sector-44, Gurgaon, Haryana-122003, (Contact Person: Mithalesh, Phone No. 7080804466, Email: delhi@c1india.com , Support Mobile Number- 7291981124/1125/1126). For participating in the e-auction sale the intending bidders should register their name at auction@hindujahousingfinance.com and https://www.bankeauctions.com/ well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.
- For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of "Hinduja Housing Finance Limited"
- The intending bidders should submit the duly filled in Bid Form (format available on auction@hindujahousingfinance.com and https://www.bankeauctions.com/) along with the demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer at Hinduja Housing Finance Limited, at Office No. 311 & 312, 3rd Floor, IITL Northex Towers-A9, Netaji Subhash Place, Pitampura, Delhi-110034. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale - in the Loan Account Number (as mentioned above) for the property (as mentioned above).
- After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider C1 INDIA PVT. LTD. to enable them to allow only those bidders to participate in the online inter-se bidding/auction proceedings at the date and time mentioned in E-Auction Sale Notice.
- Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.
- Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
- Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him by E-Mail both to the Authorized Officer on their mail id kashish.bhatia@hindujahousingfinance.com and sunnymalik@hindujahousingfinance.com and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
- The successful bidder shall immediately i.e. on the same day or not later than next working day, as the case may be, pay a deposit of twenty five per cent, of the amount of the sale price, which is inclusive of earnest money deposited, if any, to the Authorized Officer conducting the sale. The balance amount of purchase price payable shall be on or before fifteenth day of confirmation of sale of the immovable property.
- In case of default in payment of above stipulated amounts by the successful bidder/auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
- At the request of the successful bidder, the Authorized Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
- The Successful Bidder shall pay applicable TDS (out of Sale proceeds) and submit TDS certificate to the Authorized officer.
- Municipal/Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
- Sale Certificate will be issued by the Authorized Officer in favour of the successful bidder only upon deposit of entire purchase price/bid amount and furnishing the necessary proof in respect of payment of all taxes/charges.
- Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
- The Authorized officer may postpone/cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 15 days from the scheduled date of sale, it will be displayed on the website of the service provider.
- The decision of the Authorized Officer is final, binding and unquestionable.
- All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.
- For further details and queries, please contact Authorized Officers, Mr. Kashish Bhatia and Mr. Sunny Malik, Mobile No. 9999371936 & 9654130749 respectively at branch office Hinduja Housing Finance Limited, at Office No-311 & 312, 3rd Floor, IITL Northex Towers-A9, Netaji Subhash Place, Pitampura, Delhi-110034
- This is also 15 (Fifteen) days' notice to the Borrower/Mortgagor/Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date/place.

Place: Delhi
Date: 24-07-2024
Authorized Officer,
HINDUJA HOUSING FINANCE LIMITED

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

For All Advertisement Booking
Call : 0120-6651214
financialexpaprin New Delhi

...continued from previous page.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of the Company, please see the section "History and Certain Corporate Matters" on page 246 of the RHP. The Memorandum of Association of the Company is a material document for inspection in relation to the Offer. For further details, please see the section titled "Material Contracts and Documents for Inspection" on page 529 of the RHP.

LIABILITY OF THE MEMBERS OF THE COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of the Company is ₹400,000,000 divided into 200,000,000 Equity Shares of face value ₹2 each. The issued, subscribed and paid-up share capital of the Company is ₹294,712,560 divided into 147,356,280 Equity Shares of face value of ₹2 each. For details, please see the section titled "Capital Structure" beginning on page 91 of the RHP.

NAMES OF SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories to the Memorandum of Association are Dharam Chand Jain, Sanjeev Jain, Sandeep Jain, Kiran Jain, Lata Jain, Vandana Jain and Neetu Jain. For details of the share capital history and capital structure of our Company, please see the section entitled "Capital Structure" beginning on page 91 of the RHP.

LISTING: The Equity Shares that will be offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received 'in-principle' approvals from BSE and NSE for the listing of the Equity Shares pursuant to their letters each dated June 4, 2024, respectively. For the purposes of the Offer, the Designated Stock Exchange shall be NSE. A signed copy of the Red Herring Prospectus and the Prospectus shall be delivered to the RoC for filing. For details of the material contracts and documents that will be available for inspection from the date of the Red Herring Prospectus up to the Bid Offer Closing Date, see "Material Contracts and Documents for Inspection" on page 529 of the RHP.

BOOK RUNNING LEAD MANAGERS

 <p>ICICI Securities Limited ICICI Venture House, Appasaheb Marathe Marg Prabhadevi, Mumbai 400 025, Maharashtra, India Tel: +91 22 6807 7100 E-mail: akums ipo@icicisecurities.com Investor grievance e-mail: customercare@icicisecurities.com Website: www.icicisecurities.com Contact Person: Namrata Ravasia/Harsh Thakkar SEBI Registration No.: INM000011179</p>	 <p>Axis Capital Limited 1st Floor, Axis House, C-2 Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai 400 025, Maharashtra, India Tel: +91 22 4325 2183 E-mail: akums.ipo@axiscap.in Investor grievance e-mail: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Jigar Jain SEBI Registration No.: INM000012029</p>	 <p>Citigroup Global Markets India Private Limited 1202, 12th Floor, First International Financial Centre G-Block, Bandra Kurla Complex, Bandra (East) Mumbai - 400 098 Maharashtra, India Tel: +91 22 6175 9999; E-mail: akums.ipo@citi.com Website: www.online.citibank.co.in/rhm/citigroupglobalscreen1.htm Investor Grievance ID: investors.cgmb@citi.com Contact Person: Abhishek Mawandiya SEBI Registration Number: INM000010718</p>	 <p>Ambit Private Limited Ambit House, 449, Senapati Bapat Marg Lower Parel, Mumbai 400 013, Maharashtra, India Tel: + 91 22 6623 3030 E-mail: akums.ipo@ambit.co Investor Grievance E-mail: customerservice@ambit.co Website: www.ambit.co Contact person: Siddhesh Deshmukh SEBI registration number: INM000010585</p>	 <p>Link Intime India Private Limited C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg Vikhroli (West), Mumbai 400 083 Maharashtra, India Tel: +91 810 811 4949 E-mail: akumsdrugs.ipo@linkintime.co.in Website: www.linkintime.co.in Investor Grievance ID: akumsdrugs.ipo@linkintime.co.in Contact Person: Shanti Gopalkrishnan SEBI Registration Number: INR000004058</p>	<p>Dharamvir Malik Akums House, Plot No. 131 to 133, Block C Mangolpuri Industrial Area, Phase-1, Delhi - 110 083, India Tel: +91 11 6904 1000, E-mail: cs@akums.net</p> <p>Investors may contact the Company Secretary and Compliance Officer or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances including non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer related queries and for redressal of complaints, Investors may also write to the BRLMs.</p>
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Availability of the RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 28 of the RHP, before applying in the Offer. A copy of the RHP shall be available on website of SEBI at www.sebi.gov.in and is available on the websites of the BRLM, i.e., ICICI Securities Limited at www.icicisecurities.com, Axis Capital Limited at www.axiscapital.co.in, Citigroup Global Markets India Private Limited at www.online.citibank.co.in/rhm/citigroupglobalscreen1.htm and Ambit Private Limited at www.ambit.co, respectively, the website of the company at www.akums.in and on the websites of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively.

Availability of the Abridged Prospectus: A copy of the abridged prospectus shall be available on the website of the Company, the BRLM and the Registrar to the Offer at www.akums.in, www.linkintime.co.in.

Availability of Bid-cum-Application Forms: Bid-cum-Application Forms can be obtained from the Corporate Office of the Company.

AKUMS DRUGS AND PHARMACEUTICALS LIMITED, Tel: +91 11 6904 1000 the BRLMs: ICICI Securities Limited, Tel: +91 22 6807 7100, Axis Capital Limited, Tel: +91 22 4325 2183, Citigroup Global Markets India Private Limited, Tel: +91 22 6175 9999 and Ambit Private Limited, Tel: + 91 22 6623 3030 at the select locations of the Sub-Syndicate Members (as given below), SCSBs, Registered Brokers, RTAs and CDPs participating in the Offer. ASBA Forms will also be available on the websites of BSE and NSE and the Designated Branches of SCSBs, the list of which is available at websites of the Stock Exchanges and SEBI.

Sub-syndicate members: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Anand Share Consultancy, ANS Pvt Limited, Ashwani Dandia & Co, Axis Securities Limited, Centrum Wealth Management Ltd, Choice Equity Broking Private Limited, Dalal & Broacha Stock Broking Pvt Limited, DB(International) Stock Brokers Ltd, Eureka Stock & Share Broking Services Ltd, G Raj & Co. (Consultants) Limited, HDFC Securities, ICICI Securities Limited, IDBI Capital Markets & Securities Limited, Jai Financial Services Ltd, Jhaveri Securities, Jobanputra Fiscal Services Pvt. Ltd., Kalpataru Multiplier Limited, Keynote Capitals Limited, KJMC

AKUMS DRUGS AND PHARMACEUTICALS LIMITED is proposing, subject to applicable statutory and regulatory requirements, request of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP with RoC on July 24, 2024. The RHP shall be made available on the website of SEBI at www.sebi.gov.in, the website of the Company at www.akums.in, the websites of the Stock Exchanges i.e., BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and the websites of the BRLMs, i.e., ICICI Securities Limited, Axis Capital Limited, Citigroup Global Markets India Private Limited and Ambit Private Limited at www.icicisecurities.com, www.axiscapital.co.in, www.online.citibank.co.in/rhm/citigroupglobalscreen1.htm and www.ambit.co, respectively. Potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section titled "Risk Factors" on page 28 of the RHP. Potential Bidders may rely on the information disclosed in the Red Herring Prospectus as being true and correct.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares offered in the Offer have not been, and will not be, registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) within the United States solely to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) pursuant to Section 4(a) of the U.S. Securities Act, and (b) outside the United States in offshore transactions as defined in and in compliance with Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering of securities in the United States.

Adfactors

प्रपत्र ए
सार्वजनिक घोषणा
[भारतीय दिवाला और शेोधन अधिनियम 2016 (कांफॉरेट व्यवस्थितों के लिए ऋण शोध अधिनियम समाधान प्रक्रिया) विनियमवली, 2016 के विनियम 6 के अधीन]
मिस्ट डायरेक्ट सेल्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ संचालित विवरण

1. कांफॉरेट देनदार का नाम	मिस्ट डायरेक्ट सेल्स प्राइवेट लिमिटेड
2. कांफॉरेट देनदार के निमान की तिथि	04 जुलाई, 2013
3. प्राधिकृत निदेशक/अधीन कांफॉरेट देनदार निर्माता / पंजीकर्ता है	रजिस्ट्रार ऑफ कम्पनीज-दिल्ली एण्ड हरियाणा (आरओसी-दिल्ली)
4. कांफॉरेट देनदार की कांफॉरेट पहचान संख्या / सीएम डायरेक्ट पहचान संख्या	U70100DL2013PTC253541
5. कांफॉरेट देनदार के पंजीकृत कार्यालय तथा प्रशासन कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: ए. फर्ग्युसन बिल्डिंग, 18, बालराव रोड, रोड टिस्टली, नई दिल्ली-110001
6. कांफॉरेट देनदार के संबंध में ऋण शोध अधिनियम अधिनियम तिथि	22 जुलाई 2024 (प्रवेश आदेश की प्रति प्राप्त होने की तिथि 19.07.2024)
7. ऋण शोध अधिनियम प्रक्रिया के समाधान की पूर्णतया निश्चित तिथि	18 जनवरी, 2025
8. अंतर्नि समाधान प्रोफेशनल के रूप में कांफॉरेट ऋण शोध अधिनियम प्रोफेशनल का नाम और रजिस्ट्रेशन नंबर	नरेन्द्र कुमार शर्मा पंजी. सं.: IBBI/PA-002/IP-NO0125/2017-18/10294 एडवोकेट: 31 दिसेंबर, 2025 तक वैध
9. अंतर्नि समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि कोई में पंजीकृत है	पता: प्लॉट नं-3-1/2, वेल्कम ग्रुप सीजीएचएस, प्लॉट नंबर 6, सैक्टर-3, द्वारका, नई दिल्ली-110078 ईमेल: nksharma.fcs@gmail.com
10. अंतर्नि समाधान प्रोफेशनल का, पात्रता हेतु प्रपत्रक, पता और ई-मेल	पता: प्लॉट नंबर-112ए, फेज-व, उद्योग विहार, गुरुग्राम, हरियाणा-122016 ईमेल: carp.festivity@gmail.com
11. पदा प्रस्तुत करने हेतु अंतर्नि तिथि	05 अगस्त 2024 (सीआईएन/प्रारंभ से 14 दिन)
12. अंतर्नि समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (क) के कर्तव्य (व) के तहत अधिनियम लेनदारों की श्रेणियां, यदि कोई	रिजल एस्टेट आवंटि
13. किसी भी लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु निर्दिष्ट ऋण शोध अधिनियम प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए दो नाम)	1. राहुल माहेश्वरी पंजी. सं.: IBBI/PA-002/IP-NO1046/2021-2022/13625 2. दीपक जोशी पंजी. सं.: IBBI/PA-001/IP-P-02691/2022-2023/14199 3. विनोद कुमार सिंह पंजी. सं.: IBBI/PA-001/IP-P-02688/2022-2023/14108
14. (क) संचालित प्रारंभ और (ख) अधिनियम प्रक्रिया का विवरण	(क) वेबसाइट: festivitycorp.com https://www.ibt.gov.in/ibbi/downloads (ख) भौतिक पता: प्लॉट नंबर-112ए, फेज-व, उद्योग विहार, गुरुग्राम, हरियाणा-122016

प्रपत्र ए
सार्वजनिक घोषणा
[भारतीय दिवाला और शेोधन अधिनियम 2016 (कांफॉरेट व्यवस्थितों के लिए ऋण शोध अधिनियम समाधान प्रक्रिया) विनियमवली, 2016 के विनियम 6 के अधीन]
मिस्ट इन्फोकॉज प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ संचालित विवरण

1. कांफॉरेट देनदार का नाम	आनंद इन्फोकॉज प्राइवेट लिमिटेड
2. कांफॉरेट देनदार के निमान की तिथि	27 सितंबर, 2007
3. प्राधिकृत निदेशक/अधीन कांफॉरेट देनदार निर्माता / पंजीकर्ता है	रजिस्ट्रार ऑफ कम्पनीज-दिल्ली एण्ड हरियाणा (आरओसी-दिल्ली)
4. कांफॉरेट देनदार की कांफॉरेट पहचान संख्या / सीएम डायरेक्ट पहचान संख्या	U72300DL2007PTC168769
5. कांफॉरेट देनदार के पंजीकृत कार्यालय तथा प्रशासन कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: जेएओसी, प्लॉट नं. 10, डीएलएफ टॉवर-नं. 2, जलसा, दिल्ली, नई दिल्ली-110028
6. कांफॉरेट देनदार के संबंध में ऋण शोध अधिनियम अधिनियम तिथि	22 जुलाई 2024 (प्रवेश आदेश की प्रति प्राप्त होने की तिथि 19.07.2024)
7. ऋण शोध अधिनियम प्रक्रिया के समाधान की पूर्णतया निश्चित तिथि	18 जनवरी, 2025
8. अंतर्नि समाधान प्रोफेशनल के रूप में कांफॉरेट ऋण शोध अधिनियम प्रोफेशनल का नाम और रजिस्ट्रेशन नंबर	नरेन्द्र कुमार शर्मा पंजी. सं.: IBBI/PA-002/IP-NO0125/2017-18/10294 एडवोकेट: 31 दिसेंबर, 2025 तक वैध
9. अंतर्नि समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि कोई में पंजीकृत है	पता: प्लॉट नं-3-1/2, वेल्कम ग्रुप सीजीएचएस, प्लॉट नंबर 6, सैक्टर-3, द्वारका, नई दिल्ली-110078 ईमेल: nksharma.fcs@gmail.com
10. अंतर्नि समाधान प्रोफेशनल का, पात्रता हेतु प्रपत्रक, पता और ई-मेल	पता: प्लॉट नंबर-112ए, फेज-व, उद्योग विहार, गुरुग्राम, हरियाणा-122016 ईमेल: carp.festivity@gmail.com
11. पदा प्रस्तुत करने हेतु अंतर्नि तिथि	05 अगस्त 2024 (सीआईएन/प्रारंभ से 14 दिन)
12. अंतर्नि समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (क) के कर्तव्य (व) के तहत अधिनियम लेनदारों की श्रेणियां, यदि कोई	रिजल एस्टेट आवंटि
13. किसी भी लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु निर्दिष्ट ऋण शोध अधिनियम प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए दो नाम)	1. राहुल माहेश्वरी पंजी. सं.: IBBI/PA-002/IP-NO1046/2021-2022/13625 2. दीपक जोशी पंजी. सं.: IBBI/PA-001/IP-P-02691/2022-2023/14199 3. विनोद कुमार सिंह पंजी. सं.: IBBI/PA-001/IP-P-02688/2022-2023/14108
14. (क) संचालित प्रारंभ और (ख) अधिनियम प्रक्रिया का विवरण	(क) वेबसाइट: festivitycorp.com https://www.ibt.gov.in/ibbi/downloads (ख) भौतिक पता: प्लॉट नंबर-112ए, फेज-व, उद्योग विहार, गुरुग्राम, हरियाणा-122016

एकदास सूचना दी जाती है कि सार्वजनिक घोषणा तिथि अधिनियम में दिनांक 19 जुलाई, 2024 (आइएन/प्रारंभ) द्वारा 22.07.2024 को प्राप्त आदेश की प्रती को मिस्ट डायरेक्ट सेल्स प्राइवेट लिमिटेड के विरुद्ध कांफॉरेट ऋण शोध अधिनियम प्रक्रिया के समाधान के आदेश दिया है।

मिस्ट डायरेक्ट सेल्स प्राइवेट लिमिटेड के लेनदारों से एकदास सूचना दी जाती है कि आनंद इन्फोकॉज प्राइवेट लिमिटेड के विरुद्ध कांफॉरेट ऋण शोध अधिनियम प्रक्रिया के समाधान के आदेश दिया है।

विशेष लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक रूप में प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तित्व रूप में, डाक द्वारा अथवा इलेक्ट्रॉनिक रूप में प्रस्तुत कर सकते हैं।

उपरोक्त प्रावधान 12 में सूचीबद्ध किसी भी लेनदारों के प्रमाणों को प्रस्तुत करने के लिए (प्रवेश आदेश) के तहत अधिनियम लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए उपरोक्त प्रावधान 13 में सूचीबद्ध नामित अधिनियम प्रोफेशनल से अपने अधिकृत प्रतिनिधि की मदद का संकेत देना होगा।

हस्ता/—
नरेन्द्र कुमार शर्मा
अंतर्नि समाधान प्रोफेशनल, मिस्ट डायरेक्ट सेल्स प्राइवेट लिमिटेड
दिनांक: 25.07.2024
स्थान: गुरुग्राम, हरियाणा

एकदास सूचना दी जाती है कि सार्वजनिक घोषणा तिथि अधिनियम में दिनांक 19 जुलाई, 2024 (आइएन/प्रारंभ) द्वारा 22.07.2024 को प्राप्त आदेश की प्रती को आनंद इन्फोकॉज प्राइवेट लिमिटेड के विरुद्ध कांफॉरेट ऋण शोध अधिनियम प्रक्रिया के समाधान के आदेश दिया है।

आनंद इन्फोकॉज प्राइवेट लिमिटेड के लेनदारों से एकदास सूचना दी जाती है कि आनंद इन्फोकॉज प्राइवेट लिमिटेड के विरुद्ध कांफॉरेट ऋण शोध अधिनियम प्रक्रिया के समाधान के आदेश दिया है।

विशेष लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक रूप में प्रस्तुत करने की मांग की जाती है। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तित्व रूप में, डाक द्वारा अथवा इलेक्ट्रॉनिक रूप में प्रस्तुत कर सकते हैं।

उपरोक्त प्रावधान 12 में सूचीबद्ध किसी भी लेनदारों के प्रमाणों को प्रस्तुत करने के लिए (प्रवेश आदेश) के तहत अधिनियम लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए उपरोक्त प्रावधान 13 में सूचीबद्ध नामित अधिनियम प्रोफेशनल से अपने अधिकृत प्रतिनिधि की मदद का संकेत देना होगा।

हस्ता/—
नरेन्द्र कुमार शर्मा
अंतर्नि समाधान प्रोफेशनल, आनंद इन्फोकॉज प्राइवेट लिमिटेड
दिनांक: 25.07.2024
स्थान: गुरुग्राम, हरियाणा

Satin Housing Finance Ltd
THE ANSWER IS HOME

सैटिन हाउसिंग फाइनेंस लिमिटेड
अंशदाता अधिनियम, 2016 के अधिनियम 3(1) के तहत प्रारंभ

सैटिन हाउसिंग फाइनेंस लिमिटेड (सैटिन) का दिनांक 19 जुलाई, 2024 को प्राप्त आदेश की प्रती को सैटिन हाउसिंग फाइनेंस लिमिटेड के विरुद्ध कांफॉरेट ऋण शोध अधिनियम प्रक्रिया के समाधान के आदेश दिया है।

विशेष लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक रूप में प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तित्व रूप में, डाक द्वारा अथवा इलेक्ट्रॉनिक रूप में प्रस्तुत कर सकते हैं।

उपरोक्त प्रावधान 12 में सूचीबद्ध किसी भी लेनदारों के प्रमाणों को प्रस्तुत करने के लिए (प्रवेश आदेश) के तहत अधिनियम लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए उपरोक्त प्रावधान 13 में सूचीबद्ध नामित अधिनियम प्रोफेशनल से अपने अधिकृत प्रतिनिधि की मदद का संकेत देना होगा।

हस्ता/—
नरेन्द्र कुमार शर्मा
अंतर्नि समाधान प्रोफेशनल, सैटिन हाउसिंग फाइनेंस लिमिटेड
दिनांक: 25.07.2024
स्थान: गुरुग्राम, हरियाणा

प्रपत्र ए
सार्वजनिक घोषणा
[भारतीय दिवाला और शेोधन अधिनियम 2016 (कांफॉरेट व्यवस्थितों के लिए ऋण शोध अधिनियम समाधान प्रक्रिया) विनियमवली, 2016 के विनियम 6 के अधीन]
मिस्ट एक्सप्रैस प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ संचालित विवरण

1. कांफॉरेट देनदार का नाम	मिस्ट एक्सप्रैस प्राइवेट लिमिटेड
2. कांफॉरेट देनदार के निमान की तिथि	12 अक्टूबर, 2012
3. प्राधिकृत निदेशक/अधीन कांफॉरेट देनदार निर्माता / पंजीकर्ता है	रजिस्ट्रार ऑफ कम्पनीज-दिल्ली एण्ड हरियाणा (आरओसी-दिल्ली)
4. कांफॉरेट देनदार की कांफॉरेट पहचान संख्या / सीएम डायरेक्ट पहचान संख्या	U70200DL2012PTC435650
5. कांफॉरेट देनदार के पंजीकृत कार्यालय तथा प्रशासन कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: 28, राजा मार्ग, नई दिल्ली-110015
6. कांफॉरेट देनदार के संबंध में ऋण शोध अधिनियम अधिनियम तिथि	22 जुलाई 2024 (प्रवेश आदेश की प्रति प्राप्त होने की तिथि 19.07.2024)
7. ऋण शोध अधिनियम प्रक्रिया के समाधान की पूर्णतया निश्चित तिथि	18 जनवरी, 2025
8. अंतर्नि समाधान प्रोफेशनल के रूप में कांफॉरेट ऋण शोध अधिनियम प्रोफेशनल का नाम और रजिस्ट्रेशन नंबर	नरेन्द्र कुमार शर्मा पंजी. सं.: IBBI/PA-002/IP-NO0125/2017-18/10294 एडवोकेट: 31 दिसेंबर, 2025 तक वैध
9. अंतर्नि समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि कोई में पंजीकृत है	पता: प्लॉट नं-3-1/2, वेल्कम ग्रुप सीजीएचएस, प्लॉट नंबर 6, सैक्टर-3, द्वारका, नई दिल्ली-110078 ईमेल: nksharma.fcs@gmail.com
10. अंतर्नि समाधान प्रोफेशनल का, पात्रता हेतु प्रपत्रक, पता और ई-मेल	पता: प्लॉट नंबर-112ए, फेज-व, उद्योग विहार, गुरुग्राम, हरियाणा-122016 ईमेल: carp.festivity@gmail.com
11. पदा प्रस्तुत करने हेतु अंतर्नि तिथि	05 अगस्त 2024 (सीआईएन/प्रारंभ से 14 दिन)
12. अंतर्नि समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (क) के कर्तव्य (व) के तहत अधिनियम लेनदारों की श्रेणियां, यदि कोई	रिजल एस्टेट आवंटि
13. किसी भी लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु निर्दिष्ट ऋण शोध अधिनियम प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए दो नाम)	1. राहुल माहेश्वरी पंजी. सं.: IBBI/PA-002/IP-NO1046/2021-2022/13625 2. दीपक जोशी पंजी. सं.: IBBI/PA-001/IP-P-02691/2022-2023/14199 3. विनोद कुमार सिंह पंजी. सं.: IBBI/PA-001/IP-P-02688/2022-2023/14108
14. (क) संचालित प्रारंभ और (ख) अधिनियम प्रक्रिया का विवरण	(क) वेबसाइट: festivitycorp.com https://www.ibt.gov.in/ibbi/downloads (ख) भौतिक पता: प्लॉट नंबर-112ए, फेज-व, उद्योग विहार, गुरुग्राम, हरियाणा-122016

पैरामल कैपिटल एंड हाउसिंग फाइनेंस लिमिटेड
सीआईएन: L65910MH1984PLC032639
पंजीकृत कार्यालय: प्लॉट नंबर 601, उद्योग विहार, पैरामल अमिटी बिल्डिंग, पैरामल अग्रसर कांफॉरेट पार्क, कम्पनी जंक्शन, कवर स्टेशन के सामने, एलवीएफ मार्ग, कूआँ (वेस्ट), मुंबई - 400 070-01 +91 22 3802 4000
शाखा कार्यालय: कार्यालय सं. 211 एवं 212, द्वितीय तल 'टाइटेनियम' शालीमार कांफॉरेट पार्क, तिगुली खंड, गोमती नगर, लखनऊ-226010

सम्पर्क व्यक्ति: (1) प्रशांत पांडे - 7054013999 (2) नमन जैन - 9837336789 (3) निराल खंडे - 9584966665

ई-नीामी की सूचना-अर्जवली
ई-नीामी की सूचना-अर्जवली तिथि: 19-08-2024, 09-09-2024, 19-09-2024, 09-10-2024, 08-11-2024, 07-12-2024, 06-01-2025, 05-02-2025, 07-03-2025, 05-04-2025, 03-05-2025, 01-06-2025, 01-07-2025, 01-08-2025, 01-09-2025, 01-10-2025, 01-11-2025, 01-12-2025, 01-01-2026, 01-02-2026, 01-03-2026, 01-04-2026, 01-05-2026, 01-06-2026, 01-07-2026, 01-08-2026, 01-09-2026, 01-10-2026, 01-11-2026, 01-12-2026, 01-01-2027, 01-02-2027, 01-03-2027, 01-04-2027, 01-05-2027, 01-06-2027, 01-07-2027, 01-08-2027, 01-09-2027, 01-10-2027, 01-11-2027, 01-12-2027, 01-01-2028, 01-02-2028, 01-03-2028, 01-04-2028, 01-05-2028, 01-06-2028, 01-07-2028, 01-08-2028, 01-09-2028, 01-10-2028, 01-11-2028, 01-12-2028, 01-01-2029, 01-02-2029, 01-03-2029, 01-04-2029, 01-05-2029, 01-06-2029, 01-07-2029, 01-08-2029, 01-09-2029, 01-10-2029, 01-11-2029, 01-12-2029, 01-01-2030, 01-02-2030, 01-03-2030, 01-04-2030, 01-05-2030, 01-06-2030, 01-07-2030, 01-08-2030, 01-09-2030, 01-10-2030, 01-11-2030, 01-12-2030, 01-01-2031, 01-02-2031, 01-03-2031, 01-04-2031, 01-05-2031, 01-06-2031, 01-07-2031, 01-08-2031, 01-09-2031, 01-10-2031, 01-11-2031, 01-12-2031, 01-01-2032, 01-02-2032, 01-03-2032, 01-04-2032, 01-05-2032, 01-06-2032, 01-07-2032, 01-08-2032, 01-09-2032, 01-10-2032, 01-11-2032, 01-12-2032, 01-01-2033, 01-02-2033, 01-03-2033, 01-04-2033, 01-05-2033, 01-06-2033, 01-07-2033, 01-08-2033, 01-09-2033, 01-10-2033, 01-11-2033, 01-12-2033, 01-01-2034, 01-02-2034, 01-03-2034, 01-04-2034, 01-05-2034, 01-06-2034, 01-07-2034, 01-08-2034, 01-09-2034, 01-10-2034, 01-11-2034, 01-12-2034, 01-01-2035, 01-02-2035, 01-03-2035, 01-04-2035, 01-05-2035, 01-06-2035, 01-07-2035, 01-08-2035, 01-09-2035, 01-10-2035, 01-11-2035, 01-12-2035, 01-01-2036, 01-02-2036, 01-03-2036, 01-04-2036, 01-05-2036, 01-06-2036, 01-07-2036, 01-08-2036, 01-09-2036, 01-10-2036, 01-11-2036, 01-12-2036, 01-01-2037, 01-02-2037, 01-03-2037, 01-04-2037, 01-05-2037, 01-06-2037, 01-07-2037, 01-08-2037, 01-09-2037, 01-10-2037, 01-11-2037, 01-12-2037, 01-01-2038, 01-02-2038, 01-03-2038, 01-04-2038, 01-05-2038, 01-06-2038, 01